



2026:AHC-LKO:16891

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 137 of 2026

Ram Pratap Tiwari

.....Petitioner(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Revenue
Lko. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Prabhakar Nath Mishra
Counsel for Respondent(s)	:	C.S.C., Mohan Singh

Court No. - 17

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri P.N. Mishra, the learned counsel for the petitioner, Sri Vishal Tehlani, the learned Standing Counsel for the State and Sri Mohan Singh, the learned counsel for the Gaon Sabha.

2. By means of the instant petition filed in public interest, the petitioner has sought direction for removal of encroachment from land bearing gata no. 857 measuring 0.287 hectare situated at Village Gogmau, Tehsil Gauriganj, District Amethi which is recorded as pond land.

3. The petitioner alleges that the opposite parties no. 6 to 8 have made encroachment on the pond land.

4. On the basis of written instructions provided by the Sub Divisional Magistrate, Gauriganj, Amethi, the learned Standing Counsel has informed the Court that a building construction was made whereupon it is found that the opposite party no. 7 has not made encroachment on the pond land but the opposite parties no. 6 to 8 have been found to have made encroachment on the pond land regarding which Case No. T202504710100933 and Case No. T202504710106625 have been instituted under Section 67 of the U.P. Revenue Code, 2006. A copy of the written instructions are taken on record.

5. Accordingly, the instant petition is ***disposed off*** by issuing a direction that proceedings for removal of encroachment instituted under Section 67

of U.P. Revenue Code, 2006 in the aforesaid cases bearing No. T202504710100933 and T202504710106625 shall be concluded expeditiously, in accordance with law, without granting any unnecessary adjournment to any of the parties.

(Subhash Vidyarthi,J.)

February 27, 2026

Pradeep/-